

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition (Diary) No. 773/2026

Subject : Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation of the timeline stipulated under Regulation 5.2(e) for furnishing the Connectivity Bank Guarantees pursuant to the in-principle intimations dated 14.9.2026 bearing Ref. Nos. CTU/NR/Conn/INT2A/2200003250, CTU/NR/Conn/INT2A/2200003257, CTU/NR/Conn/INT2A/2200003261, CTU/NR/Conn/INT2A/2200003263, issued to Eden Renewable Alma Private Limited, Eden Renewable Bercy Private Limited, Eden Renewable Cadet Private Limited and Eden Renewable Cite Private Limited respectively, which were communicated only on 24.9.2026 owing to non-delivery of the Respondent's email dated 14.9.2026; and seeking directions that the period of one month for furnishing the Conn-BGs be reckoned from 24.9.2026.

Petitioners : Eden Renewable Alma Private Limited (ERAPL) and Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **9.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, Eden Renewables
Shri Akash Lamba, Advocate, Eden Renewables
Ms. Ananya Dutta, Advocate, Eden Renewables
Shri Jatin Katiyar, Advocate, Eden Renewables

Record of Proceedings

At the outset, learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking relaxation of the timelines prescribed under Regulation 5.2(e) of the GNA Regulations for furnishing the Connectivity Bank Guarantees (Conn-BGs) for separate solar power projects located in Rajasthan. He further submitted that the Respondent, CTUIL, in-principle intimations for installation of ESS capacities, on 14.9.2026 to all the Petitioners with a stipulation that the Conn-BGs ought to be submitted before

14.10.2026, failing which the in-principle approvals granted to the Petitioners shall stand revoked. He also added that such intimations were only communicated to the Petitioners on 24.9.2026 due to the non-delivery of the email dated 14.9.2026. He also pointed out that the Petitioners have approached CTUIL; however, CTUIL has not responded to the Petitioners' request to reckon the last date of submission of Conn BGs as 24.10.2026. He also requested that the matter may be listed on or before 14.10.2026.

2. Considering the submissions of learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply/ note of submissions, if any, in the matter before the next date of hearing in the matter.

3. The Petition will be listed for hearing on **13.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)